COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 46 OF 2016 & IA NOs. 342 & 346 of 2018

Dated: 26th April, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Meghalaya Power Distribution Corporation Ltd. ... Appellant(s)

۷s.

Meghalaya State Electricity Regulatory Commission ... Respondent(s)

Counsel for the Appellant (s) : Ms. Sakie Jakharia

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Ms. Aanchal Arora for R-1

ORDER

Heard the learned counsel, Ms. Sakie Jakharia, appearing for the Appellant and learned counsel, Mr. Buddy A.Ranganadhan appearing for the Respondent No. 1.

At the request of the learned counsel appearing for the Appellant, 04 days time is granted to enable her to take instructions to make submissions in the matter.

Submissions made by learned counsel appearing for the Appellant, as stated above, is placed on record.

Re-list the matter on <u>01.05.2018</u> as requested by the learned counsel appearing for the Appellant.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

Js/kt